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SLP(Crl.)No. 1214 OF 2001
ITEM No.201

Court No.12

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1214/2001

(From the judgement and order dated 12/09/2000 in CRLRP 240/99
of The HIGH COURT OF KARNATAKA AT BANGALORE)

STATE OF KARNATAKA

Petitioner (s)

VERSUS

SHARANAPPA BASANAGOUDA AREGOUDAR
(With appln. for exemption from filing O.T.)
(For Final Disposal)

Respondent (s)

Date : 01/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. N.P.Midha, Adv.
Mr. N. Ganpathy, Adv.

For Respondent (s) Mr. Shankar Divate, Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Exemption allowed.
Heard learned counsel for the parties for about ten
minutes.
Hearing concluded.
Judgment reserved.

.SP1

Anita

(V.P.Tyagi)
Court Master